CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 67/MP/2022

Subject : Petition under Section 142 read with Section 79(1)(f) and Section

79(1)(k) of the Electricity Act, 2003 for seeking urgent direction(s) and action against Respondent No.1 – Madhya Pradesh Power Management Company Ltd. for being in non-compliance of the specific and express directions/orders of this Commission dated 20.08.2021 in Petition No. 373/MP/2020 and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondent No. 1 to comply with the unequivocal directions

of this Commission by virtue of the said Order.

Date of Hearing : 22.8.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goval, Member Shri P. K. Singh, Member

: ACME Jaipur Solar Power Private Limited (AJSPPL) Petitioner

: Madhya Pradesh Power Management Co. Ltd. (MPPMCL) and Respondents

Anr.

Parties Present : Shri Sujit Ghosh, Advocate, AJSPPL

Ms. Mannat Waraich. Advocate. AJSPPL

Shri Mohd. Munis Siddique, Advocate, AJSPPL

Shri Tushar Goyal, AJSPPL

Shri Tarun Johri, Advocate, DMRC Shri Ankur Gupta, Advocate, DMRC

Shri Sanjay V Kute, DMRC Shri Harsh Arya, DMRC Shri Vijay Kumar, DMRC

Shri Ashish Anand Bernard, Advocate, MPPMCL Shri Paramhans Sahani, Advocate, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

- During the course of hearing, learned counsel for the Petitioner and learned 2. counsel for the Respondent No.1, MPPMCL made detailed submissions in the matter. Learned counsel for the Respondent No.2, DMRC submitted that DMRC is already making regular payment to the Petitioner and the allegation of non-compliance of this Commission's order dated 20.8.2021 in Petition No. 373/MP/2020 is only against the Respondent No.1.
- 3. After hearing the learned counsel for the parties, the Commission directed the Petitioner to furnish on affidavit within in a week the exact details of its total claim, invoices raised by the Petitioner, payments made by MPPMCL against such invoices and the outstanding dues as per the order dated 20.08.21. The Respondent No.1,

MPPMCL was directed to furnish the details of payments made by it as per the said order against the invoices raised by Petitioner and the outstanding dues according to the Respondent, within a week thereafter.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)